GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN-STARRED QUESTION NO.3286 TO BE ANSWERED ON 05.08.2022

MISSION VATSALYA SCHEME

3286. SHRI A. GANESHAMURTHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether the Government proposes to partner with the private sector and volunteer groups under Mission Vatsalya Scheme for protection of vulnerable children such as those abandoned or missing;
- (b) if so, the details thereof; and
- (c) the extent to which the said scheme is being successfully implemented with the cooperation of State and Union Territories?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : Mission Vatsalya Scheme is a roadmap to achieve development and child protection priorities aligned with the Sustainable Development Goals (SDGs). It lays emphasis on child rights, advocacy and awareness along with strengthening of the juvenile justice care and protection system with the motto to 'leave no child behind'. The Juvenile Justice (Care and Protection of Children) Act, 2015 provisions and the Protection of Children from Sexual Offences Act, 2012 form the basic framework for implementation of the Mission. Funds under the Mission Vatsalya Scheme are released according to the requirements and demands made by the States/UTs.

The Scheme is implemented as a Centrally Sponsored Scheme in partnership with State Governments and UT Administrations to support the States and UTs in universalizing access and improving quality of services across the country. The fund sharing pattern is in the ratio of 60:40 between Centre and State & Union Territories with Legislature respectively. The fund sharing pattern between Centre and State is in the ratio of 90:10 for the North-Eastern States viz. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura and two Himalayan States viz. Himachal Pradesh and Uttarakhand, and UT of Jammu and Kashmir. For Union Territories without Legislature, it is 100% central share.

Mission Vatsalya scheme supports the children through Non-Institutional Care under Private Aided Sponsorship wherein interested sponsors (individuals/ institutions/ company/ banks/ industrial units/ trusts etc.) can provide assistance to children in difficult circumstances. The District Magistrates take measures to encourage individuals or Public/ Private Sector Organisations to sponsor a child or a group of children or an Institution. Such arrangements are subject to stipulations as per the Juvenile Justice (Care and Protection of Children) Act, 2015, and Rules thereof.